

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 148 OF 2018 &
IA NOS. 456 & 985 OF 2018

Dated: 3rd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rajasthan Urja Vikas Nigam Limited & Ors. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Deepak Khurana for R-2
Mr. Aashish Anand Bernard
Mr. Pramhans for R-3

ORDER

IA Nos. 985 of 2018
(Appl. for condonation of delay in filing reply)

The learned counsel, Mr. Deepak Khurana appearing for Respondent No.2 submitted that there is a delay of 24 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No.2 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA No. 985 of 2018 is allowed.

APPEAL NO. 148 OF 2018 & IA NO. 456 OF 2018

Learned counsel appearing for the Appellant prays for one week's time to file fresh affidavit of service.

Submissions made by the learned counsel appearing for the Appellant, as state above, is placed on record.

One week time is granted to the learned counsel appearing for the Appellant to enable them to file fresh affidavit of service on or before 13.08.2018.

The learned counsel appearing for the Respondent No.3 prays for four weeks' time to file the reply.

Submissions made by the learned counsel appearing for the Respondent No. 3, as stated supra, are placed on record.

The learned counsel appearing for the Respondent No.3 is permitted to file reply on or before 04.09.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 26.09.2018, after serving copy to the learned counsel for the opposite sides.

List the matter on **06.12.2018** as requested by the learned counsel appearing for both the sides.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member